

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Competition Appeal (AT) No. 26 of 2020

IN THE MATTER OF:

Travel Agents Association of India **....Appellant**

Vs.

Competition Commission of India & Ors. **....Respondents**

Present:

For Appellant: **Mr. M.M Sharma and Mr. Anand Sree, Advocates**

For Respondents: **Dr. Navdeep Singh Suhag, Deputy Director (CCI)**
Mr. M.K. Ghosh and Mr. Rohit Dutta, Advocates
for R-3.

Mr. Harish Vaidyanathan Dhankar and Mr. S.
Bushra Kazim, Advocates for R-2.

Mr. Deepak Biswas and Ms. Varsha Agarwal,
Advocates for R-4.

O R D E R
(Virtual Mode)

05.04.2021: Respondents who have not filed Reply may file Reply within two weeks. Rejoinder, if any, may be filed within a week thereafter.

List the Appeal 'for admission (after notice) hearing' on **25th May, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

sa/md